



Office of the Collector & District Magistrate  
South Goa District,  
Magisterial Section, Room No. 435, 4th Floor, Matanhy Saldanha Administrative  
Complex, South Goa District, Margao Goa.  
Phone,: 0832-2794810 Fax No:0832-2794402  
website: [www.southgoa.gov.in](http://www.southgoa.gov.in) - Email: [magbr-cols.goa@nic.in](mailto:magbr-cols.goa@nic.in)

No.37/19/2020/L&O/MAG/ 8456

Date:- 16/07/2020

Read: Order No. 37/19/2020/L & O/MAG/7039 dated 08/06/2020.

## ORDER

### Under Section 144 of the Code of Criminal Procedure of 1973

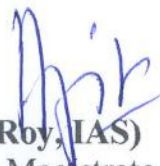
In continuation to this office order referred at above **I, Ajit Roy, IAS**, District Magistrate, South Goa District, in exercise of the powers conferred upon me under sub section (1) of section 144 of Code of Criminal Procedure, 1973 do hereby impose the following restriction/ban in South Goa District:

**Movement of all individuals for all non-essential activities between 08.00 p.m. to 06.00 a.m. with immediate effect till 10/08/2020.**

All other contents of the order remain the same.

Given under my hand and seal of this office, this 16<sup>th</sup> day of July, 2020.



  
(Ajit Roy, IAS)  
District Magistrate  
South Goa, Margao.

To,  
The Director,  
Government Printing Press, Panaji-Goa, with a request to give cause  
Publication in Extra Ordinary Gazette immediately.

Copy forwarded for necessary action to:

1. The Commissioner of Excise, Old High Court Bldg, Panaji-Goa.
2. The Superintendent of Police, South Goa District, Margao.
3. The Director of Panchayats, Junta House, Panaji-Goa he is requested to forward a copy of this order to all the Village Panchayats in South Goa District directing to affix the same on their notice board for wide publicity.

4. The Director of Municipal Administration, Patta, Panaji Goa he is requested to forward a copy of this order to all the Municipal Councils in South Goa District directing to affix the same on their notice board for wide publicity.
5. The Superintendent of Police, Coastal Panaji-Goa.
6. The Sub-Divisional Magistrate, Ponda/Dharbandora/Quepem/Canacona/Mormugao/Salcete/Sanguem
7. The Sub-Divisional Police Officer Ponda/Margao/Vasco/Quepem.
8. The Mamlatdar & Executive Magistrate of Salcete, Margao/Mormugao/Quepem/Sanguem/Dharbandora/Ponda/Canacona
9. The Police Inspectors/P.S.I. The P.I./PSI, Margao Town/Maina-Curtorim/Verna/Colva/Harbour/Vasco/Quepem/Sanguem/Cuncoim/Canacona/Collem/Mormugao/Curchorem/Ponda Police Station. They are directed to affix a copy of this Order on the notice board of their office and **enforce the same strictly.**
10. The Director of Information and Publicity, Panaji with a request to give wide publicity through all local dailies.
11. The Director and Commissioner of Food Safety, Food and Drugs Admn., Bambolim, Goa.
12. The Director of Doordarshan, Altinho, Panaji, with a request to broadcast the order.
13. The Station Director, All India Radio, Altinho, Panaji, for giving wide publicity.
14. The Under Secretary(Home), Secretariat, Porvorim, Goa.
15. The Director of Sports, Sports & Youth Affairs, Campal, Panaji-Goa.
16. The Director of Tourism, Paryatan Bhavan, Patta, Panaji, Goa.

**Copy for information to:**

1. The Secretary to Governor of Goa, Raj Bhavan, Dona Paula, Panaji.
2. The Secretary to the Chief Minister of Goa, Secretariat, Porvorim.
3. The Chief Secretary, Government of Goa, Secretariat, Porvorim.
4. The Addl. Secretary(Home), Government of Goa, Home Department (General), Secretariat, Porvorim.
5. The Director General of Police, Goa, Panaji-Goa.



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No.37/19/2020/L&O/MAG/ 8454

Date:- 16/07/2020

## ORDER

### Under Section 144 of the Code of Criminal Procedure of 1973

**WHEREAS**, there is a prevailing situation in the country due to the Health Emergency posed by COVID-19, an infectious disease caused by Corona Virus;

**AND WHEREAS**, in order to contain the spread of the said epidemic, certain measures are required to be taken;

**AND WHEREAS**, the Public Health Department, Government of Goa vide Notification No. 23/20/2014-I/PHD/Part IV/552 dated 13/03/2020 had declared the Coronavirus disease (COVID-19) and H1N1 disease to be notifiable diseases for the purposes of Part II of Chapter VII of the Public Health Act, 1985 throughout the State of Goa;

**AND WHEREAS**, in view of this it is necessary to take exigent measures in this regards so as to prevent any danger to human life or safety, to thwart the spread of virus, which may affect the overall security of the State and may create disturbance of larger public order and tranquillity;

**AND WHEREAS** in my considered opinion, there is sufficient grounds for proceeding under sub section (1) of section 144 of Code of Criminal Procedure, 1973 to restrain the movements of individuals and other restrictions within South Goa District.

**AND WHEREAS**, I am satisfied that the circumstances do not permit the serving, in due time, of the notices individually upon the persons against whom this order is directed and therefore, under the powers vested under me under sub section (2) of Section 144 of the Code of Criminal Procedure, 1973 I hereby pass the order ex-parte.



**NOW THEREFORE, I, Ajit Roy, IAS, District Magistrate, South Goa District, in exercise of the powers conferred upon me under sub section (1) of section 144 of Code of Criminal Procedure, 1973 do hereby impose the following restrictions/ban in South Goa District:**

1. All shops/establishments except essentials.
2. Restaurants.
3. Tea shops, Pan shops, Street Food vendors, Other Food shops/joints(Dhabas, Gaddas), Beach shacks and all other types of eateries.
4. Public Transport except taxis.
5. Markets except for essentials.
6. Offices including Government (excluding those pertaining to essential Government functioning) and private Offices excluding those pertaining to essential services.
7. Sports complexes.
8. Shopping Malls.
9. Wine and liquor shops.
10. All religious Places/Places of worships for public.

**The ban on above is issued in addition to all other activities restricted/banned as per Order No. 37/19/2020/L &O/MAG/7039 dated 08/06/2020.**

Any person contravening this order shall be punishable under Section 188 of the Indian Penal Code.

**This order shall come into force with effect from 20.00 hrs of 16/07/2020 till 06.00 hrs of 20/07/2020.**

Given under my hand and seal of this office, this 16<sup>th</sup> day of July, 2020.



*(Signature)*  
**( Ajit Roy, IAS )**  
District Magistrate  
South Goa, Margao.

To,  
**The Director,  
Government Printing Press, Panaji-Goa, with a request to give cause  
Publication in Extra Ordinary Gazette immediately.**

Copy forwarded for necessary action to:

1. The Commissioner of Excise, Old High Court Bldg, Panaji-Goa.
2. The Superintendent of Police, South Goa District, Margao.
3. The Director of Panchayats, Junta House, Panaji-Goa he is requested to forward a copy of this order to all the Village Panchayats in South Goa District directing to affix the same on their notice board for wide publication.

4. The Director of Municipal Administration, Patto, Panaji Goa he is requested to forward a copy of this order to all the Municipal Councils in South Goa District directing to affix the same on their notice board for wide publicity.
5. The Superintendent of Police, Coastal Panaji-Goa.
6. The Sub-Divisional Magistrate, Ponda/Dharbandora/Quepem/Canacona/Mormugao/Salcete/Sanguem
7. The Sub-Divisional Police Officer Ponda/Margao/Vasco/Quepem.
8. The Mamlatdar & Executive Magistrate of Salcete, Margao/Mormugao/Quepem/Sanguem/Dharbandora/Ponda/Canacona
9. The Police Inspectors/P.S.I. The P.I./PSI, Margao Town/Maina-Curtorim/Verna/Colva/Harbour/Vasco/Quepem/Sanguem/Cuncolim/Canacona/Collem/Mormugao/Curchorem/Ponda Police Station. They are directed to affix a copy of this Order on the notice board of their office and **enforce the same strictly.**
10. The Director of Information and Publicity, Panaji with a request to give wide publicity through all local dailies.
11. The Director and Commissioner of Food Safety, Food and Drugs Admn., Bambolim, Goa.
12. The Director of Doordarshan, Altinho, Panaji, with a request to broadcast the order.
13. The Station Director, All India Radio, Altinho, Panaji, for giving wide publicity.
14. The Under Secretary(Home), Secretariat, Porvorim, Goa.
15. The Director of Sports, Sports & Youth Affairs, Campal, Panaji-Goa.
16. The Director of Tourism, Paryatan Bhavan, Patto, Panaji, Goa.

**Copy for information to:**

1. The Secretary to Governor of Goa, Raj Bhavan, Dona Paula, Panaji.
2. The Secretary to the Chief Minister of Goa, Secretariat, Porvorim.
3. The Chief Secretary, Government of Goa, Secretariat, Porvorim.
4. The Addl. Secretary(Home), Government of Goa, Home Department (General), Secretariat, Porvorim.
5. The Director General of Police, Goa, Panaji-Goa.





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No.37/19/2020/L&O/MAG/ 8499

Date:-19/07/2020

## ORDER

### Under Section 144 of the Code of Criminal Procedure of 1973

**WHEREAS**, there is a prevailing situation in the country due to the Health Emergency posed by COVID-19, an infectious disease caused by Corona Virus;

**AND WHEREAS**, in order to contain the spread of the said epidemic, certain measures are required to be taken;

**AND WHEREAS**, the Public Health Department, Government of Goa vide Notification No. 23/20/2014-I/PHD/Part IV/552 dated 13/03/2020 had declared the Coronavirus disease (COVID-19) and H1N1 disease to be notifiable diseases for the purposes of Part II of Chapter VII of the Public Health Act, 1985 throughout the State of Goa;

**AND WHEREAS**, in view of this it is necessary to take exigent measures in this regards so as to prevent any danger to human life or safety, to thwart the spread of virus, which may affect the overall security of the State and may create disturbance of larger public order and tranquillity;

**AND WHEREAS** in my considered opinion, there is sufficient grounds for proceeding under sub section (1) of section 144 of Code of Criminal Procedure, 1973 to restrain the movements of individuals and other restrictions within the Mormugao taluka of South Goa District for containment of Covid-19.

**AND WHEREAS**, I am satisfied that the circumstances do not permit the serving, in due time, of the notices individually upon the persons against whom this order is directed and therefore, under the powers vested under me under sub section (2) of Section 144 of the Code of Criminal Procedure, 1973 I hereby pass the order ex-parte.



**NOW THEREFORE, I, Ajit Roy, IAS, District Magistrate, South Goa District, in exercise of the powers conferred upon me under sub section (1) of section 144 of Code of Criminal Procedure, 1973 do hereby impose the following restrictions/ban in the Mormugao taluka of South Goa District:**

1. All shops/establishments except essentials.
2. Restaurants.
3. Tea shops, Pan shops, Street Food vendors, Other Food shops/joints(Dhabas, Gaddas), Beach shacks and all other types of eateries.
4. Public Transport except taxis.
5. Markets except for essentials.
6. Offices including Government (excluding those pertaining to essential Government functioning) and private Offices excluding those pertaining to essential services.
7. Sports complexes.
8. Shopping Malls.
9. Wine and liquor shops.
10. All religious Places/Places of worships for public.


**The ban on above is issued in addition to all other activities restricted/banned as per Order No. 37/19/2020/L &O/MAG/7039 dated 08/06/2020.**

Any person contravening this order shall be punishable under Section 188 of the Indian Penal Code.

**This order shall come into force with effect from 06.00 hrs of 20/07/2020 till 06.00 hrs of 24/07/2020.**

Given under my hand and seal of this office, this 19<sup>th</sup> day of July, 2020.



  
(Ajit Roy, IAS)  
District Magistrate  
South Goa, Margao.

To,  
The Director,  
Government Printing Press, Panaji-Goa, with a request to give cause  
Publication in Extra Ordinary Gazette immediately.

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2. The Superintendent of Police, South Goa District, Margao.
3. The Director of Panchayats, Junta House, Panaji-Goa he is requested to

District directing to affix the same on their notice board for wide publicity.

4. The Director of Municipal Administration, Patto, Panaji Goa he is requested to forward a copy of this order to all the Municipal Councils in South Goa District directing to affix the same on their notice board for wide publicity.
5. The Superintendent of Police, Coastal Panaji-Goa.
6. The Sub-Divisional Magistrate,  
Ponda/Dharbandora/Quepem/Canacona/  
Mormugao/Salcete/Sanguem
7. The Sub-Divisional Police Officer Ponda/Margao/Vasco/Quepem.
8. The Mamlatdar & Executive Magistrate of Salcete, Margao/Mormugao/  
Quepem/Sanguem/Dharbandora/Ponda/Canacona
9. The Police Inspectors/P.S.I. The P.I./PSI, Margao Town/Maina-  
Curtorim/Verna/Colva/Harbour/Vasco/Quepem/  
Sanguem/Cuncolim/Canacona/Collem/Mormugao/Curchorem/Ponda  
Police Station. They are directed to affix a copy of this Order on the  
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Admn.,  
Bambolim, Goa.
12. The Director of Doordarshan, Altinho, Panaji, with a request to broadcast  
the order.
13. The Station Director, All India Radio, Altinho, Panaji, for giving wide  
publicity.
14. The Under Secretary(Home), Secretariat, Porvorim, Goa.
15. The Director of Sports, Sports & Youth Affairs, Campal, Panaji-Goa.
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(General), Secretariat, Porvorim.
5. The Director General of Police, Goa, Panaji-Goa.